

Serial No. of Order	Date of Order	Order with Signature	Office note as to action ( if any) taken on order
9	11.8.94.	None appeared for the applicant.	<p>We have heard Mr. B. Pal, learned Senior Standing Counsel (Railways) for the respondents. A reading of the petition shows that the same is misconceived inasmuch as the decision of the Labour Court in Industrial Dispute Misc. Case No. 1/90 (C) is challenged in this Tribunal, Respondent No. 3 being the Presiding Officer, Labour Court, Bhubaneswar. We have gone through various averments in different paragraphs of the petition and find that the main grievance of the applicant in the present application is that the Labour Court did not appreciate the materials placed before it by the workman and the petition itself starts with the allegation that the applicant is a workman and in that capacity he has approached and in that capacity a reference was made to the Industrial Tribunal. In our view, this Tribunal does not sit in appeal on any decision of the Labour Court inasmuch as it deals only with service matters of Central Government employees. That being so, the application is not maintainable and the same is dismissed.</p>

*[Signature]*  
Vice-Chairman

*[Signature]*  
Member (Admn.)

Order No. 9, Dt. 11-8-94

A copy of Order may  
be given to both the  
Counsel.

*[Signature]*  
18/8/94  
S. Bal (S)

Recd. copy of Order

*[Signature]*  
23/8/94  
A. N.